

OA-511/96

1/24.10.96

Learned Advocate, Shri M.P.Dixit, on behalf of Shri Sudama Pandey, submits that the case may be listed on another date due to personal difficulties of Shri Pandey. List the case on 30.10.96 for admission.

SKS

(D. Purkayastha)
Member (J)

2./ 30.10.96.

Shri Sudama Pandey, the counsel for the applicant.

Heard. Admit. Issue notices to the respondents to file written statement within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. List it on 13.12.96 before the Registrar for completion of pleadings. Requisites to be filed within one week.

/CBS/

(V.N. Mehrotra)

Vice-chairman

3./ 24.12.96.

None for the parties. Requisites was filed on behalf of the applicant. But notices could not be issued due to late submission of/requisites of notices. The office to issue notices to the respondents. List on 6.2.97 for W/S.

/CBS/

(M.L. Paswan)

Registrar I/C.

4/6.2.1997

*On behalf of Respondents
or Valable name filed*

Shri S.N. Choudhary, proxy counsel for
Mr. Sudama Pandey learned counsel for the applicant is
present. None for the
respondents. Notices were issued to the respondents on
31.12.1996, but SRs are still awaited. Put up on
5.3.1997 for SR and W/s.

S. Sinha

(S.P.Sinha)
Dy. Registrar I/c

MPS.

5/5.3.1997

The learned counsel for the applicant
Shri Sudama Pandey is present. None for the
respondents. W/s has not yet been filed. Put up
on 15.4.1997 for filing W/s.

S. Sinha

(S.P.Sinha)
Dy. Registrar I/c

MPS.

6/15.4.1997

None for the parties. No W/s has yet been
filed. Put up on 14.5.1997 for filing W/s.

S. Sinha

(S.P.Sinha)
Dy. Registrar I/c

MPS.

7/14.5.1997

None for the parties. No W/s has yet
been filed. Put up on 1.7.1997 for filing W/s
as a last chance.

S. Sinha

(S.P.Sinha)
Dy. Registrar I/c

MPS.

8/1.7.1997

None for the parties. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let this application be listed before the Hon'ble Bench for direction on 24.7.1997.


(S.P.Sinha)
Dy. Registrar I/c

MPS.

09/24.07.97

None for the parties.

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List for direction on 08.09.1997.

SKJ


(V.N.Mehrotra)
Vice-Chairman

10/08.09.97

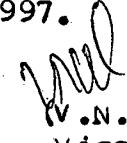
Shri S.Pandey, counsel for the applicant.

W/s has not been filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List for direction on 12.11.1997.

SKJ


(R.K.Ahuja)
Member (A)


(V.N.Mehrotra)
Vice-Chairman

11./ 12.11.97.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 22.1.98 for direction.

/CBS/


(V.N. Mehrotra)
Vice-chairman

12/22.01.98

Since Bench is not available today, case is adjourned to 19.03.1998 for direction.

SKJ


(V.K.Srivastava)
Dy. Registrar

13/19.03.98 None for the applicant.

List on 17.04.1998 for direction.

Per. L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

SKJ

14

17.4.98

CM None for the respondents. Four weeks' further time is allowed for filing written statement. It appears that sufficient time has already been given. List on 17.7.98 for hearing.

Per. G.Narasimham
(G.Narasimham)
Member (J)

Per. L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

15/17.7.1998

List on 23.9.1998 for hearing.

MPS

Per. L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

Per. V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

16/23.09.98

List on 17.12.1998 for hearing.

SKJ

Per. G.Narasimham
(G.Narasimham)
Member (J)

Per. V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

17/17.12.1998

List it on 24.3.1999 for hearing.

MPS.

Per. L.R.K. Prasad
(Lakshman Jha)
Member (J)

Per. L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

W/S filed
on 3/11/98
AB

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH PATNA

Order Sheet

..... Application No. 199 in

Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry	Orders of the Tribunal
18/ 24.3.99.	<p>On personal f ground of the learned counsel for the applicant, let it be adjourned to be listed on 14.4.99 for hearing.</p> <p><i>Say</i></p> <p>/CBS/ (S. NARAYAN) VICE-CHAIRMAN</p>
11/ 15.4.99.	<p>List it on 28.6.99 for hearing as prayed for.</p> <p><i>LJ</i></p> <p>/CBS/ (LAKSHMAN JHA) MEMBER (A)</p> <p><i>PR</i> (L.R.K. PRASAD) MEMBER (A)</p>
12/28.6.1999	<p>None for the parties.</p> <p>List it for hearing on 4.8.1999.</p> <p><i>LJ</i></p> <p>MPS. (Lakshman Jha) Member (J)</p>
13/4.8.99	<p>None for the parties.</p> <p>List it for hearing on 8.9.99.</p> <p><i>LJ</i></p> <p>AKJ (L. JHA) MEMBER(J)</p> <p><i>PR</i> (L.R.K.PRASAD) MEMBER(A)</p>
14/8.9.1999	<p>List it for hearing on 29.10.1999.</p> <p><i>LJ</i></p> <p>MPS. (Lakshman Jha) Member (J)</p> <p><i>PR</i> (L. R. K. Prasad) Member (A)</p>

9.10.99 List it for hearing on 17.12.1999

AKJ

(L.JHA)
MEMBER(J)(L.R.K.PRASAD)
MEMBER(A)6

17.12.99

CM

List for hearing on 11.2.2000.

(L.Jha)
Member (J)(L.R.K.Prasad)
Member (A)

7/11.2.2000

For want of time, list it for hearing
on 4.4.2000.

MPS.

(L.Hminglana)
Member (A)(S.Narayan)
Vice-Chairman

8/04.04.2000

For want of time, the hearing is adjourned to
11.05.2000.

SKJ

(L.R.K.Prasad)/M(A)

(S.Narayan)/V.C.

9/11.5.2000

As D.B. of Court No.I is sitting at
Ranchi, list it for hearing on 12.7.2000.

SKS

(L.Hminglana)/M(A)

(Lakshman Jha)/M(J)

10/12.7.2000

Shri M.P.Dixit, proxy counsel for
Shri S. Pandey, counsel for the applicant.
Shri P.K.Verma, counsel for respondentsList it for hearing on
23.8.2000.

SKS

(L.Hminglana)/M(A)

(L.Jha)/M(J)

11

24.8.2000

For want of time, list it for hearing on 16.10.2000.

(L.Hmigiana)

M(A)

P.Shr
(L.Jha)

M(A)

12/16.10.2000 : For want of time, the hearing is adjourned to 21.11.2000.

skj

(L.R. K. Prasad)/M(A)

S. Narayan/V.C.

13/21.11.2000 : For want of DB. the hearing is adjourned to 20.12.2000.

skj

(L.R. K. Prasad)/M(A)

S. Narayan/V.C.

14/20.12.2000 : For want of time, the hearing is adjourned to 27.02.2001.

skj

CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.

15./ 27.2.2001.
For want of time, hearing is adjourned to 12.4.2001.

skj

(L.R.K. Prasad)/M(A)

S. Narayan/V.C.

16/12.04.2001 : For want of time, the hearing is adjourned to 02.07.2001.

17/2.7.2001

For want of D.B., list it for hearing
on 16.7.2001.

MRS.

(L. Hmingliana)/M(A)

18/18.07.01

For want of D.B., hearing is adjourned to
10.09.2001.

SRK/

(L. HMINGLIANA)/M(A)

18/10.9.2001

For want of time; list it for hearing on
22.10.2001.

SKS

(L. Hmingliana)/M(A) (Lakshman Jha)/M(J)

19

22.10.01

CM

with consent of the parties, list it
on 10.12.2001 for hearing..

(L.Jha)
M(J)

(L.R.K.Prasad)
M(A)

O.A.511/1996

20/10.12.2001

Shri J. Prasad for Shri S. Pandey, counsel for the applicant prays for time. Allowed. List it for hearing on 8.2.2002.

MPS.

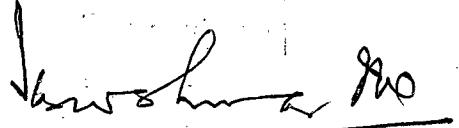

(L. Hminglana) /M(A)


(L. Jha) /M(J)

21./ 8.2.2002. The learned counsel for the respondents has received Vakalatnama only today. He has, therefore, prayed for short adjournment. Be listed on 27.2.2002 for hearing.

/CBS/


(SHYAMA DOGRA) /M(J)


(SARWESHWAR JHA) /M(A)

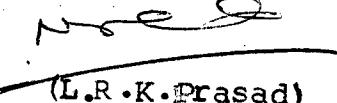
22

27.2.02

CM

On the request made by the counsel for the respondents, list it on 20.3.2002 for hearing.


(Shyama Dogra)
M(B)


(L.R.K. PRASAD)
M(A)

23./ 20.3.2002. As D.B. is not available today, list it on 12.4.2002 for hearing.

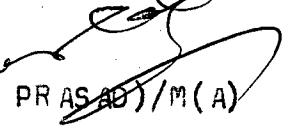
/CBS/


(L.R.K. PRASAD) /M(A)

24./ 12.4.2002. The proxy counsel for Shri S. Pandey, the 1st counsel for the applicant prays for short adjournment on the grounds that Shri Pandey is unwell. List it on 13.5.2002 for hearing.

/CBS/


(SHYAMA DOGRA) /M(J)


(L.R.K. PRASAD) /M(A)

the proxy
25./ 13.5.2002. Shri J. Prasad, /counsel for Shri S. Pandey
states that Shri Pandey is in some personal difficulty and
is away to his native home. As this case relates to 1996,
list it on 29.5.2002 for hearing.

/CBS/

Shyama Dogra
(SHYAMA DOGRA)/M(J)

co/c
(L.R.K. PRASAD)/M(A)

26./ 29.5.2002. Shri R.N. Sinha, the proxy counsel on behalf
of Shri S. Pandey states that Shri Pandey has not been able
to come today due to some personal difficulty. He prays for
adjournment of the case. Let it be listed on 17.7.2002 for
hearing and disposal of the case as it relates to
1996.

/CBS/

Shyama Dogra
(SHYAMA DOGRA)/M(J)

co/c
(L.R.K. PRASAD)/M(A)

27

18.7.02

CM

List it on 30.7.2002 for hearing.

VAKALATMAMA
filed on
18.7.02.
and kept by
file 11C 11

N. Poono
29.7.02

Shyama Dogra
(Shyama Dogra)
M(J)

co/c
(L.R.K. Prasad)
M(A)